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**Title: Right of Children to Free and Compulsory Education
(Amendment of Sections 2 and 3)**

SHRIMATI APARUPA PODDAR (ARAMBAGH): Sir, I beg to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

HON. CHAIRPERSON: The question is:

“That leave be granted to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.”

The motion was adopted.

SHRIMATI APARUPA PODDAR: Sir, I introduce** the Bill.
